

The Union Government attaches highest importance to the matter of prevention and control of crime against women including rape. However, as per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UTs, wherein they have been, *inter-alia* advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, no delay in registration of FIRs, improve the quality of investigations, minimize delays in investigations of crime against women, especially in heinous crimes like rape, set up 'Crimes against Women Cells' in districts, advised to undertake gender sensitization of the police personnel and special women courts. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police Stations' at district level and 'Mahila/children help desk' at police station level.

Ministry of Home Affairs has also introduced The Criminal Law (Amendment) Bill, 2012 in the Parliament on 4th December, 2012 which intends to incorporate changed definitions and penal provisions in cases of sexual assault and acid attacks.

#### **Sex racket run by telecom operators**

2106. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Crime Cell of the Delhi Police have busted a sex racket under the garb of 'value added service' by some telecom operators including Bharti Airtel;

(b) if so, the details in this regard;

(c) whether it is also a fact that several women were employed by call centres by a company called Altruist being run by Bharti Airtel and used them for sex services; and

(d) if so, the details in this regard and action taken against the companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHADRAN): (a) to (d) No such sex racket under the garb of

'Value Added Services' by telecom operators including Bharti Airtel has been reported to Delhi Police.

**Proposal to make Gujarat a NSG Hub**

†2107. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from the Government of Gujarat to make Gujarat a National Security Guard (N.S.G.) hub through which western and northern areas of the country will be covered;

(b) if so, the details thereof; and

(c) the number of commando groups formed by Government to counter terrorist attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) On receipt of a request from Government of Gujarat, the Ministry of Home Affairs has conveyed to the Government of Gujarat its 'in principle' approval for setting up of a Regional Hub of National Security Guard (NSG) in Gujarat, subject to the State Government providing the required land free of cost, at the location found suitable by the NSG.

(c) Government has already established and operationalized National Security Guard (NSG) Base/Hubs at Manesar, Hyderabad, Kolkata, Chennai and Mumbai. The number/strength of commando groups at these Hubs/base cannot be disclosed in the interest of national security.

**Strengthening fire services in States**

2108. SHRIMATI RENUBALA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government has any proposal for strengthening the fire service in the States;

(b) what is the plan for modernization of fire service of Odisha and whether funds have been provided for any such plan:

(c) if so, the year-wise details of amount for the last three years;

---

† Original notice of the question was received in Hindi.